- I. Notification of Ministry of Consumer Affairs, Food and Public Distribution.
- II. Reports and Accounts (2008-09 and 2010-11) of various federation and related papers.

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I lay on the Table:-

I. A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs) Notification No. G.S.R. 278 (E), dated the 2nd April, 2012, publishing the Bureau of Indian Standards (Recruitment to Scientific Cadre) Amendment Regulations, 2012, under Section 39 of the Bureau of Indian Standards Act, 1986.

[Placed in Library. See No. L.T. 6552/15/12]

- II. A copy each (in English and Hindi) of the following papers:-
- (i) (a) Annual Report and Accounts of the Federation of Consumer Association, West Bengal (FCAWB), Kolkata, for the year 2008-09, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Federation.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above.

[Placed in Library. See No. L.T. 6731/15/12]

- (ii) (a) Forty-sixth Annual Report and Accounts of the National Cooperative Consumers' Federation of India Limited (NCCF), New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Federation.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above.

[Placed in Library. See No. L.T. 6459/15/12]

Notifications of the Ministry of Coal

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): Sir, I lay on the Table, under sub-section (4) of Section 18 of the Coal Mines (Conservation and Development) Act, 1974, a copy each (in English and Hindi) of the following Notifications of the Ministry of Coal, along with delay statement:-

(1) G.S.R. 291(E), dated the 1st April, 2011, publishing the Coal Mines (Conservation and Development) Amendment Rules, 2011.

 G.S.R. 902 (E), dated the 27th December, 2011, publishing the Coal Mines (Conservation and Development) Second Amendment Rules, 2011.

[Placed in Library. See No. L.T. 6564/15/12]

L Notifications of Ministry of Corporate Affairs.

II. Report on Working and Administration of the Companies Act, 1956 and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH) Sir, I lay on the Table:-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 642 of the Companies Act. 1956:-

- G.S.R. 869 (E), dated the 7th December, 2011, publishing the Cost Accounting Records (Telecommunication Industry) Rules, 2011.
- (2) G.S.R. 870 (E), dated the 7th December, 2011, publishing the Cost Accounting Records (Petroleum Industry) Rules, 2011.
- (3) G.S.R. 871 (E), dated the 7th December, 2011, publishing the Cost Accounting Records (Electricity Industry) Rules, 2011.
- (4) G.S.R. 872 (E), dated the 7th December, 2011, publishing the Cost Accounting Records (Sugar Industry) Rules, 2011.
- (5) G.S.R. 873 (E), dated the 7th December, 2011, publishing the Cost Accounting Records (Fertilizer Industry) Rules, 2011.
- (6) G.S.R. 874 (E), dated the 7th December, 2011, publishing the Cost Accounting Records (Pharmaceutical Industry) Rules, 2011.
- (7) G.S.R. 879 (E), dated the 14th December, 2011, publishing the Unlisted Public Companies (Preferential Allotment) Amendment Rules, 2011.
- (8) G.S.R. 913 (E), dated the 29th December, 2011, publishing the Companies (Accounting Standards) Amendment Rules, 2011.
- (9) G.S.R. 914 (E), dated the 29th December, 2011, publishing the Companies (Accounting Standards) (Second Amendment) Rules, 2011.

[Placed in Library. From (1) to (9) See No. L.T. 6583/15/12]

(ii) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. G.S.R. 880 (E), dated the 14th December, 2011, amending Schedule XIV of the Companies Act, 1956, to substitute certain entries in the original Notification, under sub-section (3) of Section 641 of the Companies Act, 1956.

[Placed in Library. See No. L.T. 6673/15/12]

- II. A copy each (in English and Hindi) of the following papers:-
- (a) Fifty-fifth Annual Report on the Working and Administration of the